

(international law) ایسا انٹرنیشنل لا
ہے جس کی دو سے انکے خلاف کچھ
کر سکے؟

†[MOULANA M. FARUQI: There are certain terms regarding the purpose of visit on the basis of which passports are issued to these persons. May I know whether there is an international law under which Government can take action against them if they contravene those terms?]

ڈا॰ کے॰ ان॰ کاٹजू : پاسپورٹ (passport) تو وہ सरकार देती हैं जहाँ से कि वे आते हैं। यहाँ आने के लिये वीसा (visa) दिया जाता है और वीसा एक मुदत के लिये होता है। अगर उस मुदत में वे कोई ऐसा अमल करें जो कि हम काबिले एतराज समझें तो हमको हमेशा अस्तिथार है कि वीसा को मसूख करके उनसे यह कहें कि यहाँ से वापिस चले जाय।

†[DR K. N. KATJU: The passports are given by the Government of the country they come from. For coming here a visa is given and that is for a fixed period. If, during that period, they commit an act which we consider objectionable, we are always authorized to cancel the visa and ask them to quit the country.]

مولانا ایم۔ فاروقی: جب ناگاہل (Naga Hills) اور دوسری جگہوں پر مشنریز پولیٹیکل کام کر رہے تھے جیسا کہ اخباروں سے معلوم ہوا تھا تو کیا سرکار نے اس سلسلے میں ان کے خلاف کوئی کارروائی کی؟

†[MOULANA M. FARUQI: While missionaries were engaged in political activities in Naga Hills and other areas, as was reported in the papers, did Government take any action against them in this connection?]

ڈا॰ کے॰ ان॰ کاٹजू : ہمیشہ نیاگاہ رکھی جاتی ہے۔ اگر کوئی

خاص मामला होता है किसी खास पादरी साहब के खिलाफ तो कार्यवाही की जाती है।

†[DR. K. N. KATJU: We are always vigilant. If there is a special case against any particular priest, action is taken.]

दिल्ली के पुलिस कर्मचारियों को
हिन्दी की शिक्षा

*५३४. श्री न॰ सि॰ चौहान : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली तथा नई दिल्ली के पुलिस स्टेशनों पर रिपोर्टें लिखने पर नियत क्या सभी पुलिस कर्मचारी हिन्दी जानते हैं; और

(ख) यदि नहीं, तो सरकार उनको हिन्दी लिखना पढ़ना सिखाने के लिए क्या प्रयत्न करने जा रही है ?

[TEACHING OF HINDI TO POLICE OFFICIALS IN DELHI]

*534. SHRI N. S. CHAUHAN: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether all the police officers employed in Delhi and New Delhi police stations to take down reports know Hindi; and

(b) if not, what steps Government propose to take to teach them to read and write Hindi?]

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) Some of the officers know Hindi, while others know Urdu.

(b) Arrangements have been made to teach Hindi to those who do not know it with the help of men within the force who are efficient in reading and writing Hindi.

श्री कृष्णकान्त व्यास : क्या मैं मंत्री महोदय से पूछ सकता हूँ कि पुलिस स्टेशनों पर रिपोर्ट कौन सी भाषा में लिखी जाती है !

†[SHRI KRISHNAKANT VYAS: May I ask the hon. Minister in which language reports are recorded at police stations?]

SHRI B. N. DATAR: It is taken down generally in Hindi; formerly it was taken down in Urdu.

श्री न० सि० चौहान : क्या सरकार को इस बात की सूचना है कि कुछ रिपोर्टों को हिन्दी में दिये जाने के कारण उनकी नकलें नहीं मिल सकीं क्योंकि वे कर्मचारी हिन्दी नहीं जानते थे ?

†[SHRI N. S. CHAUHAN: Are Government aware of the fact that copies of some reports lodged in Hindi could not be obtained because the officers then did not know Hindi?]

SHRI B. N. DATAR: Sir, formerly here the language was Urdu; we receive officers from the Punjab, and when these officers come they know Urdu; now, gradually they are switching over to Hindi in the Nagari script.

श्री टी० पांडे : मैं यह जानना चाहती हूँ कि जब सरकार ऐसे नये आदमियों को मुकर्रर करती है तो क्या वे हिन्दी जरूर ही जानते हैं ?

†[SHRI T. PANDE: I want to know whether it is compulsory for the newly appointed persons to know Hindi.]

SHRI B. N. DATAR: So far as direct appointments are concerned we insist upon Hindi. As I told the House just now, we have to receive officers from the Punjab cadre. When they come they know Urdu and now they are made to learn Hindi.

श्री टी० पांडे : क्या सरकार कोई ऐसा प्रबन्ध करेगी कि जिन प्रान्तों के लोग हिन्दी जानते हैं उनको विशेष रूप से स्थान दिया जाय ?

†[SHRI T. PANDE: Will Government make arrangements to take officers from the Hindi knowing States particularly?]

SHRI B. N. DATAR: That can't be done.

SHRI P. SUNDARAYYA: Why do not the Government recruit, for the jobs in Delhi, people from different States, say, a certain proportion of officers whether they know Hindi or not?

SHRI B. N. DATAR: This is a case of officers who are required for Delhi State Police, and it has been the practice here—which has been working satisfactorily—to take officers from the Punjab cadre.

SHRI P. SUNDARAYYA: When you insist that only Hindi-speaking persons should be employed here and that you in the Central Government are responsible for such recruitment, will it not give the impression in the States that this is the thin end of the wedge not to have proper representation of the services from the different corners of the country?

SHRI B. N. DATAR: Sir, this is not the direct work of the Government of India. Under the Part C States Act, it is the work of the Delhi administration, and certain powers have been reserved for the Government of India and hence their concern.

SHRI P. SUNDARAYYA: Will the Government tell the champions of Hindi not to go on pressing this kind of thing on other people?

(No reply.)

U. S. AID TO INDIA DURING 1953-54

*535. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to